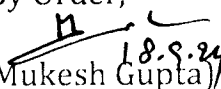


F. No. 01(05)/Circular/CESTAT/2024
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R. K. Puram, New Delhi-110066

Date: 13.09.2024

CIRCULAR

Instructions have been issued by Order dated 14.01.2019, Office Order dated 15.02.2019 and Office Order dated 24.03.2021, amongst others that the orders passed by the Tribunal must be uploaded on the same day after it is pronounced/signed. For the purpose of monthly statement, orders uploaded as on the last working day in a month will be counted as disposed. Hence, all Final Orders signed/pronounced in a month shall be uploaded on the same day and the balance shall be closed on the last working day of the month. It is further directed that in batch matters, all orders signed separately should also be uploaded.

By Order,

(Mukesh Gupta)
Deputy Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. SPS/Steno to Hon'ble Members, CESTAT, all benches.
3. PA to Registrar, CESTAT, New Delhi.
4. Deputy/Assistant Registrar, CESTAT, all benches.
5. Assistant Registrar (Computer Section), CESTAT, New Delhi.
6. Office copy/Website.